

(c) whether Government proposes to amend the policy of allocation of coal to SMSIs and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) and (b) In view of the heavy demand, it has not been possible to meet the entire requirement of all sectors, including medium and small industries, from domestic coal. As per New Coal Distribution Policy, CIL is supplying coal to small and medium scale industries through Fuel Supply Agreement, State Agency nominated by the concerned State and E-auction.

(c) No, Sir.

#### **Cancellation of coal blocks**

2949. SHRI AAYANUR MANJUNATHA : Will the Minister of COAL be pleased to state:

(a) whether coal blocks have been allocated to such companies which do not have any power projects to implement;

(b) if so, the details of such companies which have received such allocations during the last three years;

(c) the basis on which coal blocks have been allocated to such companies;

(d) whether Government has started the process to cancel the allocation of coal blocks made to such companies; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL) : (a) Coal blocks are allocated to eligible public and private sector companies registered under the Indian Companies Act, 1956 for approved end-use projects *viz.* generation of power, production of iron & steel, production of cement and production of syn-gas through coal gasification (underground and surface) and coal liquefaction for captive mining in pursuance of Section 3 of the Coal Mines (Nationalisation) Act, 1973.

Coal blocks for generation of power were allocated for the end use projects (EUPs) to be set up as well as for the existing EUPs. The production from the coal block is

expected to be synchronized with the commissioning of the EUP where the same is allocated for proposed projects.

(b) No coal block has been allocated to any private company for generation of power during the last 3 years.

(c) to (e) Does not arise in view of answer to (b) above.

#### **Allocation of captive coal blocks**

2950. SHRI SHADI LAL BATRA : Will the Minister of COAL be pleased to state:

(a) the details of power projects which have been allocated captive coal blocks by the Coal India Limited but are still not getting environmental and land acquisition clearances;

(b) Government's reaction thereto; and

(c) the action taken by Government to ensure fuel supply to meet the power generation of the country?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPUPATIL) : (a) and (b) Coal blocks are allocated by the Government in pursuance of Section 3 of the Coal Mines (Nationalisation) Act, 1973. The responsibility of obtaining the Environment and Forest clearance is that of the allocatee company. The Government periodically monitors the progress of development of coal blocks. The allocatees submit a status report every quarter. Based on the latest status report received from the Coal Controller Organisation, details of coal blocks allocated for generation of power where environment and forest clearance are pending is given in Statement (*See below*).

(c) In respect to Fuel supply from Coal India Limited (CIL), based on authorization/recommendation of Standing Linkage Committee (Long-Term) for Power, the coal companies have issued 175 Letter of Assurances (LoAs) for a total capacity of 1,08,878 MW. This capacity excludes the power utilities already linked to CIL/Singareni Collieries Company Ltd. (SCCL), which were commissioned as on 31.3.2009 for which Central Electricity Authority (CEA)/CIL has agreed for the Annual Contracted Quantity of 304.84 Million Tonnes per annum.